

GOVERNMENT OF INDIA  
MINISTRY OF PANCHAYATI RAJ  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 76**  
TO BE ANSWERED ON 17.07.2017

**PROACTIVE STEPS TO INVOLVE GRAM PANCHAYATS**

**76. SHRI HARIVANSH:**

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether Government has taken any proactive steps to involve Gram Panchayats in addressing poverty and other social issues; and
- (b) the total amount that has been transferred to Gram Panchayats during the last three years?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ  
(SHRI PARSHOTTAM RUPALA)

(a) : Article 243G of the Constitution endows States to devolve powers and responsibilities to Panchayats to enable them to function as institutions of self-government with respect to preparation and the implementation of plans for economic and social justice on subject matters listed in the Eleventh Schedule.

Ministry of Panchayati Raj is providing proactive support to State Governments in the preparation of Gram Panchayat Development Plan (GPDP) which is a participatory plan involving the local community. These plans besides prioritizing the activities on which the Fourteenth Finance Commission grants for Rural Local Bodies is to be spent, also has a component for addressing the poor and marginalized sections and their livelihood opportunities through an integrated poverty reduction plan in convergence with various poverty reduction schemes of Government of India.

As per MGNREG Act, the Gram Panchayats are responsible for identification of work to be taken up as per the recommendation of Gram Sabha and in terms of cost at least 50% of the total work shall be executed by the Gram Panchayats. Under Pradhan Mantri Awas Yojana-Gramin (PMAY-G) beneficiaries are identified through Gram Sabha based on the Socio Economic Caste Census, 2011 data. Further, under National Social Assistance Programme (NSAP), Gram Panchayats have been given the central role for identification of new beneficiaries.

(b) : Under the Thirteenth Finance Commission award funds to tune of Rs. 16,210.96 crore were transferred to all three levels of Panchayats in the year 2014-15. Under the Fourteenth Finance Commission award, funds to the tune of Rs. 52099.14 crore were transferred to the Gram Panchayats during the financial year 2015-16 and 2016-17.

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